RAJASTHAN HIGH COURT, JODHPUR

O R D E R

DATE : 03.12.2014

In partial modification of previous order of roster, I hereby constitute the following benches for the Principal Seat of the High Court of Judicature for Rajasthan at Jodhpur w.e.f. 08.12.2014 till further order ;

DB-I	Hon'ble The Chief Justice & Hon'ble Mr. Justice Prakash Gupta	DB Tax Appeals, References, DB Tax Writs & DB Special Appeals (Writs). DB Family Court & Matrimonial Matters & DB CAT Matter. *DB Special Appeals (Civil) & DB Civil Writs including PIL Matters.* DB Contempt Matters and DB Residue Matters.
DB-II	Hon'ble Mr. Justice Govind Mathur & Hon'ble Mr. Justice Atul Kumar Jain	DB Criminal Parole Writ Petitions, DB Habeas Corpus Petitions, DB Criminal Appeals, DB Criminal Residue Matters.
SB-II	Hon'ble Mr. Justice Govind Mathur	**ON TUESDAY 02:00 pm TO 04:45 pm** Arbitration Matters.
SB-III	Hon'ble Mr. Justice G.K. Vyas	SB Criminal Appeals, SB Criminal Revisions, SB Parole Writs, Criminal Residue Matters. Hearing of SB Criminal Revisions pertaining to Prevention of Corruption Act. SB Criminal Revisions in which proceedings of court below are held up owing to stay granted or record having been called.
SB-IV	Hon'ble Dr.Justice Vineet Kothari	SB Civil First Appeal, Civil Second Appeals & SB Civil Residue Matters.
SB-V	Hon'ble Mr.Justice Sangeet Lodha	SB Civil Misc. Writs except matters assigned to SB – X Company Matters.
SB-VI	Hon'ble Ms. Justice Nirmaljit Kaur	All SB Civil Service Writs from the year 2012.
SB-VII	Hon'ble Mr.Justice Sandeep Mehta	SB Civil Service Writs upto the year 2011.
SB-VIII	Hon'ble Mr.Justice P.K. Lohra	SB Civil Misc. Appeals & SB Civil Revisions.
SB-IX	Hon'ble Mr. Justice Vijay Bishnoi	SB Criminal Misc. Petitions u/s 482 Cr.P.C. SB Criminal Writs. SB Criminal Bails u/s 438 & 439 Cr.P.C. upto registration no. 10100/2014. SB Criminal Misc. Petitions u/s 482 Cr.P.C. in which proceedings of court below are held up owing to stay granted or record having been called.

SB-X	Hon'ble Mr.Justice Arun Bhansali	SB Civil Misc. Writs pertaining to Academic Matters, Rent Tribunal, Transport Matters (Class code 2101 to 2103), Mining Minerals, Mining Lease Matters, Land Revenue and Tenancy Matters {Class Code 1801 to 1806} & S.B. Civil Writs relating to Prevention of Corruption Act. SB Civil Contempt Matters. SB Civil CPC Writs.
SB-XI	Hon'ble Mr. Justice Atul Kumar Jain	**ON TUESDAY 02:00 pm TO 04:45 pm** Hearing of Old M.A.C.T. Appeals.
SB-XII	Hon'ble Mr.Justice Mahendra Maheshwari	SB Criminal Bails u/s 438 & 439 Cr.P.C. from registration no. 10101/2014 onwards.

ACTING CHIEF JUSTICE

NOTE

1.The specially assigned matters will be placed before the Appropriate Court, as per the orders of Hon'ble the Chief Justice.

2.The matters requiring Urgent Circulation for the next day should ordinarily are filed in the office before 01:15 pm in an urgency of the matters, the mentioning of matters for the Urgent Circulation shall be made to the Regular Benches, as per the roster, after filing the matters strictly in accordance with the Rules till 11:00 am and for Urgent Circulation for other than the next day may be made at 10:30 am or 02:00 pm.

3.The Counsel seeking adjournment through Leave Note must give advance intimation to the Hon'ble Court and the Opposite Counsel about their intention to seek adjournment, so that time of the Hon'ble Court and the Opposite Counsel is not wasted.

4.The Applications in Civil, OJ and Criminal Matters will be placed as per the roster.

5.The matters pertaining to Senior Citizens, women, children, Intellectual Property Rights cases & Ten Years Old Cases of all the categories will be placed as per the Roster giving priority.

6.The top priority will be given to old criminal appeals/petitions of Final Hearing cases in which the accused are in custody.

7.Ten years old Criminal Matters pending in High Court will be taken on priority basis.

8.The priority will be given where the proceedings before the Trial Court have been stayed and in which the injunction or stay order has been passed by the Hon'ble High Court.

9.The matters arising out of the Same Judgment/Order will be listed with the main cognate matter.

10.The sufficient ready and unready matters will be listed by the Cause-List Department with the co-operation of Judicial Branches for Admission, Final Hearing and Orders as per the direction of the Hon'ble Courts, as per roster, in the interest of justice, so that time should be utilized resourcefully to meet with the challenges for the Hon'ble High Court.

11.The uncontested matters under Rules 7 & 10 of the Rules of the High Court of Judicature for Rajasthan, 1952 will be placed before the Registrar (Administration), unless it is referred to the Hon'ble Court.

12.The Civil and O.J. Matters pending for removing the office objections will be placed before the Registrar (Administration) and thereafter, it will be placed before the Hon'ble Courts as per the roster.

13.Hearing of old cases will get precedence, except those cases which are listed out of turn considering their urgency under order of the concerned Benches as per roster.

14.The matter/matters relating to Judicial officers are be listed, as per order dated 02.02.2001, order dated 30.07.2007 & order dated 27.03.2010 & 18.01.2013.

15.The not reached cases will be heard on next available day before the main cause-list by the bench concerned bench as per regular roster or as ordered by Hon'ble the Chief Justice as per order dated 18.01.2013.

16.Motion Cases of Admission, Orders and Hearing category will be heard everyday and thereafter Final Hearing Cases will be heard.

17.On Tuesday & Thursday Fifteen (15) hearing cases as per roster be listed on top of the cause list as per order dated 18.01.2013.

18. The cases in which proceedings in lower court are held up owing to stay granted by this Hon'ble Court or owing to record having been called be listed in cause list on top of cause list and on Tuesday & Thursday be listed before Hearing Cases in cause list.

ACTING CHIEF JUSTICE